

ITEM NO.301 Court 7 (Video Conferencing) SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No.111/2021 in W.P.(C) No.804/2020

(Arising out of impugned final judgment and order dated 27-11-2020  
in W.P.(C) No.804/2020 passed by the Supreme Court Of India)

MADRAS BAR ASSOCIATION

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(With applications for appropriate orders/directions, clarification)

WITH

Diary No(s). 5122/2021 (PIL-W)

(With applications for appropriate orders/directions, clarification,  
intervention)

Diary No(s). 6543/2021 (PIL-W)

(With applications for appropriate orders/directions,  
clarification, intervention/impleadment)

W.P.(C) No. 502/2021 (PIL-W)

(With appln for stay)

Date : 03-06-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO

HON'BLE MR. JUSTICE HEMANT GUPTA

HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For the parties :

Mr. KK Venugopal, Ld. AG

Mr. Balbir Singh, Ld. ASG

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Mr. Shyam Gopal, Adv.

Mr. Ankur Talwar, Adv.

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Mrs. Anil Katiyar, AOR

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Mr. Dipin Tamang, Adv  
Mr. Uddhav Khanna, Adv  
Mr. Akshay Joshi, Adv.

Mr. K.C. Kaushik, Adv  
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Mr. Kiran Patel Adv.  
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Mr. Alekshendra Sharma, Adv

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Mr. Krishna Dev Jagarlamudi, AOR

Mr. Sai Kaushal N., Adv.

Mr. Sameer Abhyankar, AOR

Mr. T. V. S. Raghavendra Sreyas, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Heard.

Arguments concluded.

Judgment reserved.

Written submissions, if any, be filed within two days.

(GEETA AHUJA)  
COURT MASTER

(B.PARVATHI)  
COURT MASTER

(ANAND PRAKASH)  
COURT MASTER